

- (e) Does not arise.
- (f) There is no such proposal.
- (g) Does not arise.

**Statutory Dues to the Closed  
M/s Sylvania Laxman Ltd.**

6016. SHRI RAJENDRA AGNIHOTRI: Will the Minister of LABOUR be pleased to state:

- (a) whether the Government are aware that M/s Sylvania Laxman Ltd. Moti Nagar, New Delhi is lying closed since April, 1996;
- (b) if so, the reasons therefor;
- (c) whether the employees of this Company have not been paid any salary since April, 1996;
- (d) if so, the reasons therefor;
- (e) whether the Government have directed the management to pay the dues (salary, gratuity etc.) of the employees immediately and mitigate their hardships;
- (f) if so, the details thereof; and
- (g) if not, the reason therefor ?

THE MINISTER OF LABOUR (SHRI M. ARUNACHALAM: (a) to (g) The Government of National Capital Territory of Delhi has reported that M/s. Sylvania & Laxman Ltd., Moti Nagar, New Delhi informed in June, 1996 of the shifting of one of its sections to Noida on the ground of disconnection of power and non-availability of raw materials. The workmen were also directed to report for duty at Noida.

It has also been reported that on receiving a complaint from Sylvania & Laxman Karamchari Sangh on 10.6.96 against the management of the Company for non payment of wages for the months of April and May, 1996, the Labour Department of the National Capital Territory of Delhi initiated conciliation proceedings and a settlement was arrived between the management and the workmen on 2.7.96 wherein the management agreed to pay wages for the months of April and May, 1996 by 8.7.96 and 15.7.96 respectively. The management of the company has stated the shortage of funds as the reason for non-payment of wages.

The workmen have not been paid wages since April, 1996. The Government of N.C.T. of Delhi had issued a recovery certificate under Sec. 33-C(1) of the I.D. Act, 1947 on 18.7.96 for Rs. 65,24,868.50/- to recover the salary of the employees for the months of April and May, 1996 but this was challenged by the management in Civil Writ Petition in High Court of Delhi. Another recovery certificate under Section 25-0(6) read with Section 33(c) (1) of the Act has been issued on 17.4.97 for Rs. 218,74,421.70/- towards the salary from June to November, 1996.

**HUDCO Assistance**

6017. SHRI G.A. CHARAN REDDY: Will the PRIME MINISTER be pleased to state:

- (a) whether the Housing and Urban Development Corporation has decided to provide Rs. 522 crore assistance to Andhra Pradesh during the current financial years;
- (b) if so, the total amount provided to the State Government during 1996-97;
- (c) the total amount spent from the assistance provided to the State during 1996-97;
- (d) the projects undertaken by the State Government to utilise this fund;
- (e) whether any concrete programme of action has been prepared by the State Government in this regard; and
- (f) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU): (a) Based on area and population state-wise allocation of loan is made by HUDCO only for housing schemes. No state-wise advance allocation is made for urban development/infrastructure schemes. The quantum of assistance for such schemes will depend on the demands from the States. During the current financial year HUDCO has communicated an allocation of Rs. 40.78 crores for Andhra Pradesh representing 50% of the annual allocation. Final allocation for the whole year may, however, vary depending on demand and performance of States.

(b) During 1996-97, HUDCO has sanctioned a total loan amount of Rs. 202 crores to the State of Andhra Pradesh for Housing Schemes and disbursed an amount of Rs. 155.45 crores. In addition HUDCO has sanctioned a total loan amount of Rs. 290.39 crores to Andhra Pradesh for 29 urban infrastructure schemes and the amount released to the State was Rs. 31.53 crores.

(c) The utilisation reports from implementing agencies are not available with HUDCO.

(d) to (f) The details of housing and urban infrastructure projects sanctioned by HUDCO to the State of Andhra Pradesh during 1996-97 are being compiled and will be laid on the Table of the Sabha.

**Arsenic and Fluoride Contamination**

6018. SHRI SANAT KUMAR MANDAL: Will the PRIME MINISTER be pleased to state :

- (a) whether the West Bengal Government has submitted a Rs. 4.58 crores research and development project on arsenic and fluoride contamination to the Union Government; and